L. K. Suyant P

COMPLAINT NO. 144 2004.

IN THE MATTER OF:

(

14/01/04

SECURITIES AND EXCHANGE BOARD OF INDIA, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Regional Office at New Delhi, represented by its Legal Officer/Manager/Asst.

General Manager Mr. Sharad Bansode.

0240125955072004

Ceium of O

COMPLAINANT

VERSUS

- 1. VATS INTEGRATED PLANTATIONS COMPANY LTD. I-51, Gali No.12, Brahampuri, Shadara, Delhi-110092.
- Shri. Narendra Kumar Sharma, S/o. Shri. Balbir Singh sharma, R/o. G-269, Sector-23, Raj Nagar, Ghaziabad, U.P.
- Smt. Kamlesh Sharma,
 W/o. Shri. Narendra Kumar Sharma,
 R/o. G-269, Sector-23,
 Raj Nagar,
 Ghaziabad, U.P.
- Mr. Naresh Kumar Yadav, S/o. Shri. Charan Singh Yadav, R/o. M-289, Sector-23, Raj Nagar, Ghaziabad, U.P.

ACCUSED

39

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL PROCEDURE, 1973 READ WITH SECTION 24(1), 27 OF SECURITIES EXCHANGE BOARD OF INDIA ACT, 1992.



.CC. No. 27/2007



22.12.2007

Present: Sh. Sanjay Maan, Advocate for SEBI

Accused nos.2 to 4 are present on bail for self and accused no.1 with Sh. Ajay Kumar Chopra, Advocate.

Accused nos.2 to 4 through their counsel have filed an application pleading guilty in respect of the accusation against them with a further prayer that a lenient view may be taken against them in view of the reasons mentioned therein. To the said request, 1.d. Counsel for SEBI has no objection. I am satisfied that accused nos.2 to 4 have pleaded guilty for self and on behalf of accused no.1 in respect of the accusation against them voluntarily. Accordingly in view of the same, accused nos.1 to 4 are held guilty under Section 24 (1) r/w Section 27 of SEBI Act, 1992 and each one is ordered to pay a fine in the sum of Rs.5,000/- failing which the defaulter shall undergo simple imprisonment for 15 days. Fine has been paid. Bail bonds of these accused stand cancelled and their sureties stand discharged. Documents of the sureties, if any retained in the Court be returned against proper receipt. However, it is directed that accused shall file a Winding up and Repayment report with SEBI within two months and

29





the SEBI shall get the same audited and thereafter it would be free to take legal action .if any in that regard.

File be consigned to record room.

(PADAM KANT SAXENA) ADDL. SESSIONS JUDGE: Delhi/22.12.2007

Office of The District & Section 1866s

Delhi.

Certified to by True Conf.

Certified to by True Conf.

Date Copyring Age 19 (Sessions)

Authorised under Section 78 of the Indian Revidence Act-1978